

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 30 JUNE, 1972.

NOTIFICATION
INCOME -TAX

No. 130 (F.No.404/235/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri N.L. Mittal who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No. 200 (F. No. 404/26/71-ITCC) dated 24th June, 1971 shall come into force with immediate effect.

Sd/-
(A.K. Nasta)

Under Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 130 (F. No. 404/235/72-ITCC):

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A.K. Nasta
Under Secretary to the Government of India

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